

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
STARRED QUESTION NO - 351
ANSWERED ON- 05/04/2023

ABANDONED MOTOR VEHICLES ON ROADS

*351. DR. ASHOK BAJPAI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is aware that the cities having population more than 10 lakhs have a large number of abandoned-unusable motor vehicles lying on the roads specially in Delhi/NCR which create hardship and traffic issues for the road users;

(b) what is the current status of the policy and its enforcement by Government to scrap the outdated motor vehicles; and

(c) number of such vehicles scrapped after Scrapping Policy came into force?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF THE RAJYA SABHA
STARRED QUESTION NO. 351 ANSWERED ON 05.04.2023 ASKED BY DR. ASHOK
BAJPAI REGARDING ABANDONED MOTOR VEHICLES ON ROADS

(a) and (b) 1. The Ministry of Road Transport and Highways has formulated the Vehicle Scrapping Policy which includes a system of incentives/dis-incentives for creation of an ecosystem to phase out older, unfit polluting vehicles. In order to enforce provisions of the policy, rules have been issued/amended under the framework of the Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989. Following notifications have been issued and uploaded on the Ministry's website: -

(i) GSR Notification 653 (E) dated 23.09.2021 provides the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 for establishment of Registered Vehicle Scrapping Facility (RVSF). The notification has come into force with effect from 25th September, 2021. These rules include the criteria for scrapping of abandoned vehicles by any enforcement agency also.

(ii) GSR Notification 695(E) dated 13.09.2022 provides for amendments in Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 earlier published vide GSR 653(E) dated 23.09.2021.

(iii) GSR notification 29(E) dated 16.01.2023 provides that Certificate of registration for vehicles owned by Central, States and UT governments and their Departments, Local government (Municipal Corporations or Municipalities or Panchayats), PSUs and other Autonomous bodies with the Central Government and State Governments, shall not be renewed after the lapse of fifteen years.

2. Currently, 15 Registered Vehicle Scrapping Facilities (RVSF) and 7 Automated Testing Stations (ATS) are operational in the country.

3. The Enforcement Branch of Transport Department, GNCTD has taken strict action against the 10 years old diesel vehicles and 15 years old petrol vehicles found plying on Delhi roads in violation of order of Hon'ble NGT/Supreme court of India. Total 12927 nos. of vehicles (15 years old) found plying on Delhi roads in violation of order of Hon'ble NGT/Supreme Court of India have been handed over to authorised scrappers for scrapping during the period 2018 to 2022.

(c) A total of 11,025 vehicles (7,750 private vehicles and 3,275 government vehicles) have been scrapped till 31.03.2023 by the Registered Vehicle Scrapping Facilities since the launch of the policy.
